

GOVERNMENT OF INDIA
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

RAJYA SABHA
STARRED QUESTION No. 14
TO BE ANSWERED ON 20.07.2023

Emergency Response System for Air Pollution

*14. SHRI MOHAMMED NADIMUL HAQUE:

Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) whether there is any regulation or policy regarding the Emergency Response System for Air Pollution;
- (b) if so, the details of the cities which have implemented it to date, and if not, the reasons therefor;
- (c) whether Government plans to initiate any policy or regulation to mandate the States to come up with their Emergency Response System for Air Pollution; and
- (d) if so, the details thereof and if not, the reasons therefor?

ANSWER

MINISTER FOR ENVIRONMENT, FOREST AND CLIMATE CHANGE
(SHRI BHUPENDER YADAV)

(a) to (d): A Statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARAS (a) TO (d) OF THE RAJYA SABHA STARRED QUESTION NO. 14 DUE FOR REPLY ON 20.07.2023 REGARDING 'EMERGENCY RESPONSE SYSTEM FOR AIR POLLUTION' RAISED BY SHRI MOHAMMED NADIMUL HAQUE, HON'BLE MEMBER OF PARLIAMENT

(a)to (d)

Graded Response Action Plan (GRAP) has been introduced since 2017 to tackle the issue of sudden rise of air pollution levels, especially in Delhi and NCR in winter season. The GRAP comprises measures such as prohibition on entry of trucks into Delhi; ban on construction activities, introduction of odd and even scheme for private vehicles, shutting of schools, closure of brick kilns, hot mix plants and stone crushers; shutting down of Badarpur power plant, ban on diesel generator sets, garbage burning in landfills and plying of visibly polluting vehicles etc. The nature, scope and rigor of measures to be taken is linked to 4 different stages of adverse air quality in Delhi viz. severe + or emergency, severe, very poor and poor, after due consideration by authorities concerned. The Commission on Air Quality Management in National Capital Region and Adjoining areas (CAQM) has constituted a sub-committee for operationalization of GRAP under which regular meetings are held as required, to plan for advance action and issue necessary orders for invoking various provisions of the GRAP, based on the prevalent air quality and the Air Quality Index (AQI) forecast to be provided by IMD from time to time. A copy of Delhi-NCR GRAP is annexed as **Annexure - I**.

Further, under National Clean Air Programme (NCAP), to tackle air pollution in emergencies, 131 Non-attainment/ Million Plus cities have been directed to prepare an Emergency Response System (ERS)/ Graded Response Action Plan (GRAP) in line with GRAP developed for Delhi-NCR. All 131 cities have developed ERS/GRAP. Details are annexed as **Annexure-II**.



**COMMISSION FOR AIR QUALITY MANAGEMENT
IN NATIONAL CAPITAL REGION AND ADJOINING AREAS**

REVISED GRADED RESPONSE ACTION PLAN (GRAP) FOR NCR

(Revised: August 2022)

1. The GRAP for the NCR has now been classified under 4 different stages of adverse air quality in Delhi viz. Stage – I 'Poor' (AQI 201 – 300), Stage – II 'Very Poor (AQI 301-400), Stage – III 'Severe' (AQI 401-450) and Stage – IV 'Severe +' (AQI >450) respectively.

2. Actions under Stages II, III and IV of the GRAP shall be invoked at least three days in advance of the AQI reaching to the projected levels of that stage, based on the dynamic model and weather/ meteorological forecast to be provided to the Commission by IMD / IITM on a day-to-day basis.

3. Restrictive actions undertaken as per previous stages shall be continued, in addition to the air pollution stage under which the restrictive actions are envisaged to be taken. For example, restrictive actions under the Stage III category, whenever invoked, shall be in addition to those under Stage I and II respectively and so on and so forth.

4. The Sub-Committee on GRAP constituted by the Commission shall meet frequently to plan for advance action and issue necessary orders for invoking various provisions of the GRAP, based on the prevalent air quality and the AQI forecast to be provided by IMD from time to time. The Sub-Committee shall also review the actions taken by various agencies responsible towards effective implementation of the GRAP.

5. The Chief Secretaries of NCR States and GNCTD shall frequently review the actions and implementation of the GRAP especially when the air quality falls or is likely to fall in the 'Severe' or 'Severe +' category (Stage III and beyond).

6. The Commission may decide upon additional measures and exceptions to the schedule of the GRAP, under different air pollution categories i.e., Stages I to IV, as per the prevalent AQI and weather forecast.

Schedule under the GRAP for NCR

Stage I – ‘Poor’ Air Quality (DELHI AQI ranging between 201-300)	
Actions	Agencies responsible / Implementing Agencies
<p>1. Ensure proper implementation of guidelines on dust mitigation measures and sound environmental management of Construction and Demolition (C&D) wastes.</p> <p>2. Stop C&D activities in respect of such projects with plot size equal to or more than 500 sqm which have still not registered on the ‘web portal’ of the respective state / GNCTD, for remote monitoring in accordance with Direction Nos. 11-18 dated 11.06.2021 issued by the Commission.</p>	<ul style="list-style-type: none"> - Chairpersons – CPCB, DPCC, SPCBs (NCR). - Commissioners / Chief Engineers of Urban Local Bodies in Delhi-NCR towns - Construction agencies and plot owners (both public & private).
<p>3. Ensure regular lifting of Municipal Solid Waste (MSW), Construction & Demolition (C&D) waste, and Hazardous wastes from dedicated dump sites and ensure that no waste is dumped illegally on open land.</p>	<ul style="list-style-type: none"> - Commissioners / Chief Engineers of Urban Local Bodies in Delhi-NCR towns - All land-owning agencies - Construction agencies (both public & private).
<p>4. Carry out periodic mechanized sweeping and/or water sprinkling on roads and ensure disposal of dust collected in designated sites/landfills.</p>	<ul style="list-style-type: none"> - Commissioners / Chief Engineers of Urban Local Bodies in Delhi-NCR towns - Chief Executives of all road owning and maintaining agencies.
<p>5. Ensure that C&D materials & waste are properly contained, covered and stored within the premises, and construction & Demolition waste is recycled at the processing facility</p>	<ul style="list-style-type: none"> - Commissioners / Chief Engineers of Urban Local Bodies in Delhi-NCR towns - All construction agencies and plot owners (both public & private).

<p>6. Enforce guidelines for use of anti-smog guns at construction sites</p>	<ul style="list-style-type: none"> - Commissioners / Chief Engineers of Urban Local Bodies in Delhi-NCR towns - All construction agencies and plot owners (both public & private).
<p>7. Stringently enforce prohibition on open burning of biomass and municipal solid waste. Impose heavy fine upon violation.</p> <p>8. Strict vigil to ensure that there are no burning incidents in the landfill sites / dumpsites.</p>	<ul style="list-style-type: none"> - Chairpersons – CPCB, DPCC, SPCBs (NCR). - Commissioners / Chief Engineers of Urban Local Bodies in Delhi-NCR towns - All land-owning agencies.
<p>9. Deploy traffic police for smooth traffic flow at all identified corridors with heavy traffic and congestion prone intersections.</p>	<ul style="list-style-type: none"> - Commissioner or Head of Traffic Police in Delhi and NCR towns.
<p>10. Strict vigilance and enforcement of PUC norms</p> <p>11. No tolerance for visible emissions – Stop plying visibly polluting vehicles by impounding and / or levying maximum penalty.</p>	<ul style="list-style-type: none"> - Commissioner or Head of Transport Department of Delhi and NCR States - Commissioner or Head of Traffic Police of Delhi and NCR towns.
<p>12. Strictly enforce Supreme Court order on diversion of non- destined truck traffic.</p>	<ul style="list-style-type: none"> - Head of Traffic Police of NCT of Delhi and NCR towns. - District Magistrates / Deputy Commissioners of NCT of Delhi / NCR towns - Municipal Commissioner of Corporations of NCT of Delhi and NCR towns.
<p>13. Ensure strict penal/ legal action against non-compliant and illegal industrial units.</p> <p>14. Ensure that only approved fuel is used by industries and stringent action is taken against violations.</p> <p>15. Stringently enforce all pollution control regulations in brick kilns and Industries.</p>	<ul style="list-style-type: none"> - Chairpersons – CPCB, DPCC, SPCBs (NCR). - District Magistrates / Deputy Commissioners of NCT of Delhi / NCR Towns - Commissioners of Urban Local Bodies in Delhi and NCR towns.

<p>16. Stringently enforce emission norms in thermal power plants and strict actions be taken against non-compliance.</p>	<ul style="list-style-type: none"> - Plant in- charge of Power Plants located within 300 km radius of Delhi. - Chairpersons – CPCB, DPCC, SPCBs (NCR).
<p>17. Ensure fly ash ponds are watered every alternate day during summer months (March- May).</p>	<ul style="list-style-type: none"> - Plant in- charge of Power Plants located within 300 km radius of Delhi.
<p>18. Strictly enforce Hon'ble Courts / Tribunal orders regarding ban on firecrackers.</p>	<ul style="list-style-type: none"> - Commissioner of Police of Delhi & IG / DIG / SP of NCR towns or Officer In charge of Licensing. - DMs/ DCs of respective districts in NCR. - Chief controller of Explosives, Petroleum and Explosive Safety Organizations (PESO).
<p>19. Ensure regular lifting and proper disposal of industrial waste from industrial and non-development areas.</p>	<ul style="list-style-type: none"> - Chairpersons – CPCB, DPCC, SPCBs (NCR). - Commissioners/ Chief Engineers of Urban Local Bodies in Delhi-NCR towns - All land-owning agencies. - District Magistrate / Deputy Commissioners in NCR.
<p>20. DISCOMs to minimise power supply interruptions in NCR.</p>	<ul style="list-style-type: none"> - Head of Power distribution companies in NCR.
<p>21. Ensure that diesel generator sets are not used as regular source of power supply.</p>	<ul style="list-style-type: none"> - Chairpersons – CPCB, DPCC, SPCBs (NCR). - DMs/ DCs of respective districts of NCR.
<p>22. Information dissemination including through social media, mobile Apps should be used to inform people about the pollution levels, contact details of control room, enable them to report polluting activities / sources to the concerned authorities and actions that will be taken by Government based on the level of Pollution.</p>	<ul style="list-style-type: none"> - ACS/ Pr. Secretary/ Secretary, Dept. of Environment, GNCTD and NCR States. - Chairpersons – CPCB, DPCC, SPCBs (NCR).

<p>23. Ensure quick actions for redressal of complaints on 311 APP, Green Delhi App, SAMEER App and other such social media platforms to curb polluting activities.</p>	<ul style="list-style-type: none"> - Head of Urban Local Bodies in NCR towns. - Chairpersons – CPCB, DPCC, SPCBs (NCR). - Construction agencies, land owning agencies, Development agencies and all other concerned implementing agencies.
<p>24. Encourage offices to start unified commute for employs to reduce traffic on road.</p>	<ul style="list-style-type: none"> - State Governments in NCR and GNCTD.
<p>CITIZEN CHARTER</p>	<ul style="list-style-type: none"> • Keep engines of your vehicles viz. cars/ bikes/ scooters etc. properly tuned. • Maintain proper air pressure in tyres of your vehicles • Keep PUC certificates of your vehicles up to date. • Do not idle your vehicle, also turn off the engine at red lights. • Do not dispose waste /garbage in the open spaces. • Report air pollution activities through 311 App, Green Delhi App, SAMEER App etc.

**Stage II – ‘Very Poor’ Air Quality
(DELHI AQI ranging between 301-400)**

Actions under the Stage II of the GRAP shall be invoked at least three days in advance of the AQI reaching to the projected levels of 301-400, based on the dynamic air quality forecast system to be provided to the Commission by IMD / IITM on a day-to-day basis.

Actions	Agencies responsible / Implementing Agencies
<p>1. Mechanical/vacuum-based sweeping of roads to be carried out on a daily basis.</p> <p>2. Ensure water sprinkling along with use of dust suppressants (at least every alternate day) on roads to arrest road dust especially at hotspots, heavy traffic corridors, vulnerable areas (before peak hours) and proper disposal of dust collected in designated sites/landfills.</p>	<ul style="list-style-type: none"> - Commissioners / Chief Engineers of Urban Local Bodies in Delhi-NCR towns - Chief Executives of all road owning and maintaining agencies. - Commissioner of Traffic Police of Delhi & NCR towns to identify roads with heavy traffic and provide information to respective Municipal Commissioners.
<p>3. Regular inspection and strict enforcement of dust control measures at C&D sites.</p>	<ul style="list-style-type: none"> - Chairpersons – CPCB, DPCC, SPCBs (NCR). - Commissioners / Chief Engineers of Urban Local Bodies in Delhi and NCR towns.
<p>4. Do not allow coal / firewood including in Tandoors in Hotels, Restaurants and open eateries.</p> <p>5. Ensure hotels, restaurants and open eateries use only electricity / clean fuel gas-based appliances.</p>	<ul style="list-style-type: none"> - Commissioners / Chief Engineers of Urban Local Bodies in Delhi-NCR towns. - Chairpersons – CPCB, DPCC, SPCBs (NCR).
<p>6. Ensure uninterrupted power supply to discourage use of Generator sets.</p>	<ul style="list-style-type: none"> - Additional Chief Secretary / Principal Secretary (Power), NCR State Governments / GNCTD - Head of Power Distribution Companies of Delhi and NCR Districts.

7. Stop use of Diesel Generators except for the following emergent and essential services:

- (i) Medical Services (Hospitals/ Nursing Home / Health care facilities) including units involved in manufacturing of life saving medical equipment / devices, drugs and medicines.
- (ii) Elevators / Escalators / travelators etc. in various installations.
- (iii) Railway Services / Railway stations.
- (iv) Metro Rail Services, including stations.
- (v) Airports and Inter-State Bus Terminals.
- (vi) Sewage Treatment Plants.
- (vii) Water Pumping Stations.
- (viii) National Security / Defence related activities.
- (ix) Projects of national importance.
- (x) Telecommunication / Data Services.

Note:

- (i) ***In respect of industrial sector, due to operational and technical exigencies and to cater to situations of irregular power supply, regulated use of DG Sets shall be permitted in accordance with Directions No. 54 to 57 dated 08.02.2022, issued by the Commission.***
- (ii) ***There shall, however, be no restrictions on operation of CNG / PNG / LPG fired Generator Sets for any sector.***

- Chairpersons – CPCB, DPCC, SPCBs (NCR).
- Commissioners / Chief Engineers of Urban Local Bodies in Delhi and NCR towns.
- District Magistrates / Deputy Commissioners of NCR States and GNCTD.

8. Synchronize traffic movements and deploy adequate personnel at intersections / traffic congestion points for smooth flow of traffic.	<ul style="list-style-type: none"> - Commissioner or Officer in charge - Traffic Police of Delhi and NCR towns.
9. Alert in newspapers / TV / radio to advise people about air pollution levels and Do's and Don'ts for minimizing polluting activities.	<ul style="list-style-type: none"> - Chairpersons – CPCB, DPCC, SPCBs (NCR).
10. Enhance Parking fees to discourage private transport.	<ul style="list-style-type: none"> - Additional Chief Secretary / Principal Secretary, Urban Local Bodies of NCR States and GNCTD. - Commissioners of Urban Local Bodies in Delhi and NCR towns.
11. Augment CNG/ electric bus and metro services by procuring additional fleet and increasing the frequency of service.	<ul style="list-style-type: none"> - NCR State Governments. - Principal Secretary, Department of Transport. of NCT of Delhi and NCR State Govts. - Delhi Transport Corporation (DTC). - State Transport Corporation in NCR towns. - Delhi Integrated Multi – Model Transit System Ltd. (DIMTS). - Delhi Metro Rail Corporation (DMRC).
12. Resident Welfare Associations to provide electric heaters during winter to security staff to avoid open Bio-Mass and MSW burning.	<ul style="list-style-type: none"> - Resident Welfare Associations.
CITIZEN CHARTER	<ul style="list-style-type: none"> • People to use public transport and minimize use of personal vehicles. • Regularly replace air filters at recommended intervals in your automobiles. • Avoid dust generating construction activities during months of October to January.

**Stage III – ‘Severe’ Air Quality
(DELHI AQI ranging between 401-450)**

Actions under the Stage III of the GRAP shall be invoked at least three days in advance of the AQI reaching to the projected levels of > 400, based on the dynamic air quality forecast system to be provided to the Commission by IMD / IITM on a day-to-day basis.

Actions	Agencies responsible / Implementing Agencies
<p>1. Further intensify the frequency of mechanised/ vacuum-based sweeping of roads.</p> <p>2. Ensure daily water sprinkling along with use of dust suppressants, before peak traffic hours, on roads and right of ways including hotspots, heavy traffic corridors and proper disposal of the collected dust in designated sites/ landfills.</p>	<ul style="list-style-type: none"> - Commissioners / Chief Engineers of Urban Local Bodies in Delhi-NCR towns - Chief Executives of all road owning and maintaining agencies. - Commissioner of Police / Head of Traffic Police in Delhi & NCR towns to identify roads with heavy traffic and provide information to respective Municipal Commissioners / Head of Municipal Bodies.
<p>3. Further intensify public transport services. Introduce differential rates to encourage off-peak travel.</p>	<ul style="list-style-type: none"> - Secretary cum Commissioner of Transport Department, NCT of Delhi - Transport Commissioners of NCR States. - Managing Director, Delhi Metro Rail Corporation (DMRC). - Chairpersons, State Transport Corporations.
<p>4. Construction & Demolition activities:</p> <p>(i) Enforce strict ban on construction and demolition activities in the entire NCR, except for the following categories of projects:</p> <p>(a) Railway services / Railway stations</p> <p>(b) Metro Rail Services including stations.</p> <p>(c) Airports and Inter State Bus Terminals.</p> <p>(d) National security/ defence related activities/ projects of national importance;</p> <p>(e) Hospitals/ health care facilities.</p> <p>(f) Linear public projects such as highways, roads, flyovers, over bridges, power transmission, pipelines etc.</p> <p>(g) Sanitation projects like sewage treatment plants and water supply projects etc.;</p> <p>(h) Ancillary activities specific to and supplementing above categories of projects.</p>	<ul style="list-style-type: none"> - NCR State Governments and GNCTD - Chairpersons – CPCB, DPCC, SPCBs (NCR). - Commissioners / Chief Engineers of Urban Local Bodies in Delhi and NCR towns.

Note: The above exemptions shall be further subject to strict compliance of the C&D Waste Management Rules, dust prevention/ control norms including compliance with the directions of the Commission issued from time to time in this regard.

(ii) Other than the projects exempted under (i) above, dust generating/ air pollution causing C&D activities to be strictly banned during this period shall include:

- Earthwork for excavation and filling including boring & drilling works.
- All structural construction works including fabrication and welding operations.
- Demolition works.
- Loading & unloading of construction materials anywhere within or outside the project sites.
- Transfer of raw materials either manually or through conveyor belts, including fly ash.
- Movement of vehicles on unpaved roads.
- Operation of batching plant.
- Laying of sewer line, waterline, drainage work and electric cabling by open trench system.
- Cutting and fixing of tiles, stones and other flooring materials.
- Grinding activities.
- Piling work.
- Water Proofing work.
- Road construction/ repair works including paving of sidewalks / pathways and central verges etc.

(iii) For all construction projects in NCR, non-polluting / non-dust generating activities such as plumbing works, interior decoration, electrical works and carpentry related works shall be permitted to be continued.

5. Industrial operations

(a) For industrial areas having PNG infrastructure and supply:

Strictly enforce closure / ban on such industries/ operations not running on fuels as in the standard list of approved fuels for NCR.

(b) For industrial areas not having PNG infrastructure and supply:

Regulate operations of such industries not using any of the fuels as per the standard list of approved fuels for NCR, to operate only for maximum 5 days a week as under (till 31.12.2022):

(i) Paper and pulp processing, distilleries and captive thermal power plants – to remain inoperative on Saturdays and Sundays.

(ii) Paddy / rice processing units – to remain inoperative on Mondays and Tuesdays.

(iii) Textile/ garments and apparels including dyeing processes – to remain inoperative on Wednesdays and Thursdays.

(iv) Other industries not falling in the above noted categories – to remain inoperative on Fridays and Saturdays.

(c) With effect from 01.01.2023, strictly enforce closure/ ban in the entire NCR, on such industries/ operations not running on fuels, as in the standard list of approved fuels for NCR.

Note: Milk & dairy units and those involved in manufacturing of life saving medical equipments / devices, drugs and medicines shall, however be exempted from the above restrictions.

- Chairpersons – CPCB, DPCC, SPCBs (NCR).
- Commissioner of Police - Delhi and DG of Police of NCR States.
- District Magistrates / Deputy Commissioners of respective districts in Delhi and NCR.

6. Close brick kilns, hot mix plants which are not operating on fuels, as in the standard list of approved fuels for NCR.	<ul style="list-style-type: none"> - Chairpersons – CPCB, DPCC, SPCBs (NCR) - Commissioner of Police - Delhi and DG of Police of NCR States - District Magistrates / Deputy Commissioners of respective districts in Delhi and NCR States.
7. Close down operations of stone crushers	
8. Ban / Close down mining and associated activities in the NCR.	<ul style="list-style-type: none"> - Chairpersons – CPCB, DPCC, SPCBs (NCR). - District Magistrates / Deputy Commissioners of respective districts in NCR. - Commissioner of Police - Delhi and IG / DIG / SP of NCR towns.
9. State Governments in NCR/ GNCTD may impose restrictions on BS III petrol and BS IV diesel LMVs (4 wheelers).	<ul style="list-style-type: none"> - State Governments in NCR and GNCTD. - Commissioner or Head of Transport Department - Commissioner of Police / Head of Traffic Police of Delhi and NCR towns.
CITIZEN CHARTER	<ul style="list-style-type: none"> • Choose a cleaner commute - share a ride to work or use public transport or walk or cycle. • People, whose positions allow working from home, may work from home. • Do not use coal and wood for heating purpose. • Individual house owners may provide electric heaters (during winters) to security staff to avoid open burning. • Combine errands and reduce trips. Walk to errands wherever possible.

**Stage IV – ‘Severe +’ Air Quality
(DELHI AQI > 450)**

Actions under the Stage IV of the GRAP shall be invoked at least three days in advance of the AQI reaching to the projected levels of > 450, based on the dynamic air quality forecast system to be provided to the Commission by IMD / IITM on a day-to-day basis.

Actions	Agencies responsible / Implementing Agencies
<p>1. Stop entry of truck traffic into Delhi (except for trucks carrying essential commodities/ providing essential services and all CNG / electric trucks).</p>	<ul style="list-style-type: none"> - State Governments - Transport Commissioners, GNCTD/ NCR States - Commissioners / Head of Urban Local Bodies in Delhi-NCR towns. - Commissioner of Police / Head of Traffic Police of Delhi and NCR towns.
<p>2. Ban on plying of Delhi registered diesel operated Medium Goods Vehicles (MGV) and Heavy Goods Vehicles (HGV) in Delhi, except those carrying essential commodities / providing essential services.</p>	<ul style="list-style-type: none"> - State Governments of NCR & GNCTD - Transport Commissioners, GNCTD/ NCR States. - Commissioner of Police / Head of Traffic Police of Delhi and NCR towns.
<p>3. Ban on plying of 4-wheeler diesel LMVs in NCT of Delhi and Districts of NCR bordering Delhi, except BS-VI vehicles and vehicles used for essential / emergency services.</p>	<ul style="list-style-type: none"> - State Governments of NCR & GNCTD. - Transport Commissioners, GNCTD/ NCR States. - Commissioner of Police / Head of Traffic Police of Delhi and NCR towns.
<p>4. Close down all industries in NCR, even in areas which do not have PNG infrastructure and supply but still running on fuels, other than the fuels as per the Standard list of approved fuels for NCR. Note: Industries like milk & dairy units and those involved in manufacturing of life saving medical equipments / devices, drugs and medicines shall however be exempted from the above restrictions.</p>	<ul style="list-style-type: none"> - Chairpersons – CPCB, DPCC, SPCBs (NCR). - Commissioner of Police - Delhi and IG / DIG / SP of NCR towns. - Deputy Commissioners of respective districts in Delhi and NCR towns.
<p>5. Ban C&D activities in linear public projects such as highways, roads, flyovers, over bridges, power transmission, pipelines etc.</p>	<ul style="list-style-type: none"> - Chairpersons – CPCB, DPCC, SPCBs - Commissioners / Chief Engineers of Urban Local Bodies in Delhi - NCR towns.

<p>6. NCR State Governments / GNCTD to decide on allowing public, municipal and private offices to work on 50% strength and the rest to work from home.</p>	<ul style="list-style-type: none"> - State Governments of NCR & GNCTD.
<p>7. Central Government may take a decision on permitting work from home for central government offices.</p>	<ul style="list-style-type: none"> - Central Government (DoPT).
<p>8. State Governments may consider additional emergency measures like closure of schools/ colleges/ educational institutions, closure of non-emergency commercial activities and plying of vehicles on odd-even basis etc.</p>	<ul style="list-style-type: none"> - State Governments of NCR & GNCTD.
<p>CITIZEN CHARTER</p>	<ul style="list-style-type: none"> • Children, elderly and those with respiratory, cardiovascular, cerebrovascular or other chronic diseases to avoid outdoor activities and stay indoors, as much as possible.

Annexure-II

List of Non-attainment & million plus cities developed ERS/GRAP

State	S.No.	City
Andhra Pradesh (13)	1.	Guntur
	2.	Kurnool
	3.	Nellore
	4.	Vijayawada
	5.	Vishakhapatnam
	6.	Anantapur
	7.	Chittoor
	8.	Eluru
	9.	Kadapa
	10.	Ongole
	11.	Rajahmundry
	12.	Srikakulam
	13.	Vizianagaram
Assam (05)	14.	Guwahati
	15.	Nagaon
	16.	Nalbari
	17.	Sibsagar
	18.	Silchar
Bihar (03)	19.	Patna
	20.	Gaya
	21.	Muzaffarpur
Chandigarh (01)	22.	Chandigarh
Chhattisgarh (03)	23.	Bhilai
	24.	Korba
	25.	Raipur
Delhi (01)	26.	Delhi
Gujarat (04)	27.	Surat
	28.	Ahmedabad
	29.	Vadodara
	30.	Rajkot
Himachal Pradesh (7)	31.	Baddi
	32.	Damtal
	33.	Kala Amb
	34.	Nalagarh
	35.	Paonta Sahib
	36.	Parwanoo
	37.	Sunder Nagar
Jammu & Kashmir (2)	38.	Jammu
	39.	Srinagar
Jharkhand (03)	40.	Dhanbad

	41.	Jamshedpur
	42.	Ranchi
Karnataka (04)	43.	Bangalore
	44.	Devanagere
	45.	Gulburga
	46.	Hubli-Dharwad
Madhya Pradesh (07)	47.	Bhopal
	48.	Dewas
	49.	Indore
	50.	Sagar
	51.	Ujjain
	52.	Gwalior
	53.	Jabalpur
Maharashtra (19)	54.	Akola
	55.	Amravati
	56.	Aurangabad
	57.	Badlapur
	58.	Chandrapur
	59.	Jalgaon
	60.	Jalna
	61.	Kolhapur
	62.	Latur
	63.	Mumbai
	64.	Nagpur
	65.	Nashik
	66.	Navi Mumbai
	67.	Pune
	68.	Sangli
69.	Solapur	
70.	Ulhasnagar	
71.	Thane	
72.	Vasai-Virar	
Meghalaya (01)	73.	Byrnihat
Nagaland (02)	74.	Dimapur
	75.	Kohima
Orissa (07)	76.	Angul
	77.	Balasore
	78.	Bhubaneswar

	79.	Cuttack
	80.	Rourkela
	81.	Talcher
	82.	Kalinga Nagar
Punjab (09)	83.	DeraBassi
	84.	Gobindgarh
	85.	Jalandhar
	86.	Khanna
	87.	Ludhiana
	88.	NayaNangal
	89.	Pathankot/Dera Baba
	90.	Patiala
	91.	Amritsar
Rajasthan (05)	92.	Alwar
	93.	Jaipur
	94.	Jodhpur
	95.	Kota
	96.	Udaipur
Tamilnadu(04)	97.	Thoothukudi
	98.	Trichy
	99.	Madurai
	100.	Chennai
Telangana (04)	101.	Hyderabad
	102.	Nalgonda
	103.	Patancheruvu
	104.	Sangareddy
Uttar Pradesh (17)	105.	Agra
	106.	Allahabad
	107.	Anpara
	108.	Bareily
	109.	Firozabad
	110.	Gajraula
	111.	Ghaziabad
	112.	Jhansi
	113.	Kanpur
	114.	Khurja
	115.	Lucknow
	116.	Moradabad

	117.	Noida
	118.	Raebareli
	119.	Varanasi
	120.	Gorakhpur
	121.	Meerut
Uttarakhand(03)	122.	Kashipur
	123.	Rishikesh
	124.	Dehradun
West Bengal (07)	125.	Kolkata
	126.	Asansol
	127.	Barrackpore
	128.	Durgapur
	129.	Haldia
	130.	Howrah
Haryana (1)	131.	Faridabad
